

(viz. Delhi, Mumbai, Chennai, Kolkata, Hyderabad, Bengaluru, Thiruvananthapuram and Cochin airports). The additional countries to whom the Tourist Visa on Arrival facility may be extended would be identified in a phased manner.

Immigration facilities at international cruise terminal in Mumbai

3767. SHRI PREM CHAND GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that immigration formalities are presently operational outside the entrance of Mumbai port instead of international cruise terminal;
- (b) if so, the reasons therefor; and
- (c) whether Government is taking steps to undertake all formalities of immigration at international cruise terminal in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) No, Sir. Immigration formalities are carried out within the Mumbai Port premises. Only sign on and sign off formalities are done at Immigration office at the entrance of Mumbai Port. Immigration formalities are done on board for cruise liners.

- (c) The present system of on board immigration clearance for cruise liners would continue.

Unspent balance with States under MPF scheme

3768. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is of the view that there are large unspent balances lying with State Government which are allocated for modernisation of State Police Forces;
- (b) if so, whether Government has taken any steps to ascertain the reasons for this;
- (c) whether Government has taken any steps to persuade the States to complete the projects pertaining to modernisation of Police Forces at the earliest; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) A statement showing the details of the funds for which the utilisation certificate have fallen due as on 01.04.2014 is given in Statement (*See below*). The State Police Organisations have attributed the delay in utilisation of Modernisation of State Police Forces (MPF) Scheme funds to lengthy tender procedures, non-receipt of

sufficient number of valid bids, court cases, non-availability/ listing of items to be procured under DGS&D Rate Contract and delay in project completion by the contractors.

(c) and (d) The funds for MPF Scheme are released only upon receipt of utilisation certificates in the prescribed form in respect of the funds released during the earlier years. Also, the State Governments are reminded periodically to expeditiously submit their utilisation certificates fallen due with a view to enable the Ministry of Home Affairs to release current year's allocation to the State Governments under the MPF Scheme.

Statement

*Modernisation of State Police Forces (MPF) Scheme - Status
of unspent balances as on 31.7.2014*

(₹ in crore)				
Sl. No.	Name of States	Upto-2011-12 Unspent amount	2012-13* Unspent amount	Total
1	2	2	4	5
1.	Andhra Pradesh	13.01	0.00	13.01
2.	Arunachal Pradesh	2.48	1.20	3.68
3.	Assam	62.90	13.41	76.31
4.	Bihar	13.53	8.17	21.70
5.	Chhattisgarh	1.67	0.00	1.67
6.	Goa	0.17	0.46	0.63
7.	Gujarat	0.00	4.71	4.71
8.	Haryana	26.76	6.06	32.82
9.	Himachal Pradesh	3.68	0.67	4.35
10.	Jammu and Kashmir	23.14	11.73	34.87
11.	Jharkhand	0.00	0.00	0.00
12.	Karnataka	10.57	7.88	18.45
13.	Kerala	0.00	0.51	0.51
14.	Madhya Pradesh	6.36	7.01	13.37
15.	Maharashtra	22.39	24.47	46.86
16.	Manipur	2.66	2.04	4.70
17.	Meghalaya	3.67	0.37	4.04

1	2	2	4	5
18.	Mizoram	0.00	3.31	3.31
19.	Nagaland	0.00	0.00	0.00
20.	Odisha	0.00	1.72	1.72
21.	Punjab	2.60	8.34	10.94
22.	Rajasthan	1.52	3.69	5.21
23.	Sikkim	0.75	0.00	0.75
24.	Tamil Nadu	9.76	0.00	9.76
25.	Tripura	3.18	1.28	4.46
26.	Uttar Pradesh	0.00	20.50	20.50
27.	Uttarakhand	0.00	0.00	0.00
28.	West Bengal	39.77	14.68	54.45
TOTAL		250.57	142.21	392.78

*The utilisation certificates in respect of funds released during 2013-14 will fall due on 1.4.2015

Women undertrial prisoners

3769. SHRI C. M. RAMESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that number of women undertrial prisoners languishing in jails across the country which was 10687 in 2011, is increasing every year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) As per data available, during 2011, there were 10934 women undertrial prisoners in various jails of the country, and during 2012 it increased to 11802, registering an increase of 7.93% of women undertrial prisoners. State/UT wise statement of women undertrial prisoners from 2009 to 2012 is given in Statement.

Statement

State/UT-wise number of women undertrial prisoners from 2009 to 2012

Sl. No.	Name of State	Number of women undertrial prisoners year-wise			
		2009	2010	2011	2012
1	2	3	4	5	6
1.	Andhra Pradesh	577	546	580	637